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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 304/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Sanjay Nagjibhai Bangali
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KIRAN SHAH	C.A.	Applicant	Kiran Shah
2.	Dharmesh C. Shel		Resp. no. 6	D. Shel
	PAVAN S. GODIAWALA	ADVOCATE	ORIGINAL PETITIONER	Pavan Godiawala
	FOR SATYEN ISRANI			

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Mr. Dharmesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL